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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 3/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

Name of the Company:

Ador Welding Ltd

V/s.

Linde Engineering India Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. NAVIN PAHWA	SR-APV	Petitioner	A i
2. RITU SHAH FOR THAKKAR	AD U.		
AND PANWA. 3. Kunal ? Vaishnav	Advocate	Respondent.	Vu
4. Dhirajturson Totala	Ad ~		A.W

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Operational Creditor/Petitioner. Learned Advocate Mr. Kunal Vaishnav present for Respondent.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week serving a copy in advance to other side.

List the matter on 21.02.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL